

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1717/97

Date of Order : 18.12.97

BETWEEN :

1. G.Appala Naidu  
2. G.Narasinga Rao .. Applicants.

AND

1. Ministry of Personnel, P.G. and  
Pensions Department of Personnel  
and Training, Govt. of India,  
rep. by its Secretary,  
New Delhi.  
2. The Admiral Superintendent,  
Naval Dockyard,  
Visakhapatnam.  
3. Manager (Personnel),  
Naval Dockyard,  
Visakhapatnam. .. Respondents.

— — —

Counsel for the Applicants .. Mr. S.Kishore

Counsel for the Respondents .. Mr.V.Vinod Kumar

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

— — —  
O R D E R

X As per Hon'ble Shri R.Rangarajan : Member (Admn.) X

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None for the applicant. Mr.V.Vinod Kumar, learned  
standing counsel for the respondents.

2. Though this OA is posted for dismissal as the learned  
counsel for the applicant inspite of repeated orders was not  
*and he is absent*  
present even today. Hence the OA is disposed of at the admission  
stage itself after perusing the material on record.

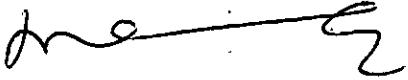
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3. There are two applicants in this OA. The first applicant was engaged as a nerricated unskilled labourer under the respondent organisation from 1.10.90 with break of service at different stages. Likewise the second applicant has been engaged in the service from 2.11.92 and was posted in different departments. By the impugned proceedings No. PIR/0170/DWL, dated 19.11.96 (A-1) the two applicants were deemed to have been <sup>cond</sup> seized from service w.e.f. 19.11.96.

4. This OA is filed praying for a direction to the respondents to regularise their services in accordance with the proceedings issued in No. 51016/2/90/Estt (C), dated 10.9.93 issued by the Ministry of Personnel and also in accordance with the directions of this Tribunal in OA.71/92 dated 27.1.95 and for a further declaration that the action of the respondents in terminating the services is arbitrary, illegal and discriminatory.

5. The applicants in para-9 of the OA submits that they had submitted a representation in this connection and the same is still pending with the authorities. A copy of the representation is not enclosed to the OA. Hence if a representation had already filed as stated in para-9 of the OA the same should be disposed of in accordance with the law within a period of 2 months from the date of receipt of a copy of this order. In case no representation has been filed the same should be informed to the applicant for their action as they deemed fit.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.

  
( R.RANGARAJAN )  
Member (Admn.)

Dated :18th December, 1997

(Dictated in Open Court)

  
D.R.

DA.1717/97

Copy to:-

1. The Secretary, Ministry of Personnel, P.G. and Pensions Department of Personnel and Training, New Delhi.
2. The Admiral Superintendent, Naval Dockyard, Visakhapatnam.
3. The Manager (Personnel), Naval Dockyard, Visakhapatnam.
4. One copy to Mr. S. Kishore, Advocate, CAT., Hyd.
5. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

SRR

29/12/97  
7  
TYPED BY  
COMPARED BY

CHECKED  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

Dated: 28/12/97

~~ORDER / JUDGMENT~~

~~M.A./R.A./C.A. NO.~~

in

O.A.NO. 1717 /97

~~Admitted and Interim Directions  
Issued.~~

~~Allowed~~

~~Disposed of With Directions~~

~~Dismissed~~

~~Dismissed as Withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

SRR

II Court

